

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210  
**CP(IB)/94(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s  
Nikhil Gandhi  
(Personal Gaurantor)

.....Applicant

.....Respondent

**Order delivered on: 29/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Karan Sanghani, Adv.

For the Personal Guarantor : Ms. Manvi Damle, Adv. for Mr. Maulik Nanavati, Adv.

**ORDER**

Since Resolution Professional is appointed in other matter, this application becomes infructuous. Applicant directed to file his claim before RP.

In view of the same, CP(IB) 94 of 2022 stands disposed-off.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**